

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Srinagar)

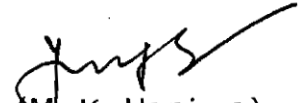
CIRCULAR

No: 38

Dated: 31.05.2016

In order to ensure expeditious disposal of the cases relating to crime against Women, Children, differently-abled persons, senior Citizens, marginalized Sections of the Society, it is impressed upon all the Presiding Officers of the Courts in the State of Jammu and Kashmir to prioritize the disposal of these cases, within the existing Court system.

By Order



(M. K. Hanjura)
Registrar General

Dated : 31.05.2016

No. 10841-79/2016

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretary to Hon'ble Mr. Justice _____,
.....for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Srinagar,
4. Registrar (Judicial), High Court of J&K, Jammu/Srinagar,
.....for information.
5. All the Principal District & Sessions Judge, with the request to circulate the same amongst all the Judicial Officers working in their respective territorial jurisdiction, for its strict compliance.
6. Incharge NIC, High Court of J&K, Jammu/Srinagar, for uploading the same on the High Court Website.



Registrar General